

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2812
TO BE ANSWERED ON 03.08.2018

FUNDS FOR ORPHANAGES

2812: SHRI VINOD KUMAR SONKAR:
SHRI LAXMI NARAYAN YADAV:
SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) the number of orphanages functioning in the country along with the number of children living therein, State/UT-wise, particularly in Madhya Pradesh and Chhattisgarh;
- (b) the details of schemes implemented for the welfare of orphans along with the funds allocated/released and utilized to run these orphanages during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has received any complaints regarding misbehavior/mismanagement in these orphanages, if so, the details thereof and the action taken thereon;
- (d) whether any suggestions have been received from the Government of Madhya Pradesh regarding functioning of orphanages and the orphans living in them, if so, the details thereof and the action taken by the Government on these suggestions so far; and
- (e) the further measures taken by the Government for the smooth functioning of orphanages?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) : As per the information provided by the State/UT Governments including Madhya Pradesh and Chhattisgarh, the number of Specialised Adoption Agencies (SAAs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), in the country during financial years which are being supported under the Child Protection Services (erstwhile Integrated Child Protection Scheme), is at **Annexure-I**.
- (b) : As per Section 2 (14) of JJ Act, a child who does not have parents and no one is willing to take care of, or whose parents have abandoned or surrendered him is included as a “child in need of care and protection”. And as per Section 2 (57), of JJ Act, a “SAAs” is an institution established by the State Government or by a voluntary or non-governmental organisation and recognized under section 65 by the State Govt, for housing orphans, abandoned and surrendered children, placed there by order of the Committee, for the purpose of adoption. Further as per Regulation 58 of Adoption Regulation, 2017 all Child Care Institutions (CCIs)

- (c) : which are not recognized as SAAs shall have linkages with CCI in the district. The primary responsibility in execution of the JJ Act lies with the State Governments. However Central Govt is executing a scheme namely Child Protection Services for providing financial assistance to State Governments/UT Administrations, on sharing pattern, for execution of the Act and with the objective to create a safe and secure environment for overall development of children in need of care and protection, which includes orphan/abandoned/surrendered children. Under “Child protection Services”, financial assistance is provided to State Governments /UT Administrations for setting up and managing Child Care Institutions (CCIs) by themselves or in association with Voluntary Organisations/Non-Governmental Organisations (NGOs). Details of funds released to the State Governments/UT administration under CPS reported by State/UTs during each of the last three years and the current year, State/UT-wise is at **Annexure-II**.
- (d) : The National Commission for Protection of Child Rights (NCPCR) has reported that it has registered 15 complaints of misbehavior/mismanagement in some CCIs during the last three years and the current year 2018-19 (till June, 2018), State/UT-wise details is at **Annexure-III**.
- (d) & (e): No such suggestion have been received from the Govt. of Madhya Pradesh. However, in order to further improve and strengthen the condition of homes, the Government enacted JJ Act, 2015 by repealing JJ Act, 2000. Under the JJ Act, 2015 viz. several provisions have been included to improve the condition of Child Care Institutions (CCIs) inspections of these CCIs by Juvenile Justice Board/Child Welfare Committee on monthly/fortnightly basis various rehabilitation and reintegration services including skill development, recreational facilities, mental health interventions, etc. Under Section 41 of the new Act, registration of institutions has been made mandatory with penalty in case of non-compliance. Under Section 54, the State Governments are required to appoint inspection Committees for the State and district for mandatory inspection of all facilities housing children, at least once in three months. Further Integrated Child Protection Scheme (ICPS) was started by Central Govt. during 2009 to provide financial support to the States/UTs, on sharing pattern, in execution of the JJ Act. The primary responsibility in execution of the JJ Act lies with the State Governments.

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.2812 for 3.08.2018 raised by Shri Vinod Kumar Sonkar, Shri Laxmi Narayan Yadav and Shrimati Kamla Devi Paatile regarding 'Funds for Orphanages' is as follows:

State/UT Governments including Madhya Pradesh and Chhattisgarh, the number of SAAs under the JJ Act, in the country which are being supported under the CPS is as follows:

S. No.	State/UTs	Specialized Adoption Agencies (SAAs)	Beneficiaries
1	Andhra Pradesh	14	135
2	Arunachal Pradesh	1	6
3	Assam	21	46
4	Bihar	20	202
5	Chhattisgarh	9	73
6	Goa	2	16
7	Gujarat	14	163
8	Haryana	6	52
9	Himachal Pradesh	1	6
10	Jammu and Kashmir	2	20
11	Jharkhand	15	217
12	Karnataka	28	255
13	Kerala	17	95
14	Madhya Pradesh	25	196
15	Maharashtra	16	199
16	Manipur	7	48
17	Meghalaya	6	7
18	Mizoram	7	51
19	Nagaland	4	7
20	Odisha	23	203
21	Punjab	4	99
22	Rajasthan	12	40
23	Sikkim	4	6
24	Tamil Nadu	15	150
25	Tripura	6	48
26	Uttar Pradesh	17	170
27	Uttarakhand	0	0
28	West Bengal	22	273
29	Telangana	11	309
30	Andaman & Nicobar	0	0
31	Chandigarh	1	14
32	Dadra and Nagar Haveli	0	0
33	Daman and Diu	0	0
34	Lakshadweep	0	0
35	National Capital Territory of Delhi	3	60
36	Puducherry	2	15
	Total	335	3181

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No.2812 for 3.08.2018 raised by Shri Vinod Kumar Sonkar, Shri Laxmi Narayan Yadav and Shrimati Kamla Devi Paatile regarding 'Funds for Orphanages'.

Details of funds released to the State Governments/UT administration under CPS reported by State/UTs during each of the last three years and the current year, State/UT-wise

Status of grant released and utilized under CPS (Rs. in lakhs) as on date									
Sl. No.	Name of the State	2014-15		2015-16		2016-17		2017-18	
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized
1	Andhra Pradesh	301.62	275.24	238.58	500.52	110.74	586.32	1469.88	1537.11
2	Arunachal Pradesh	130.68	84.17	571.68	92.02	52.29	179.54	643.71	180.00
3	Assam	1010.36	1332.49	597.90	1025.07	413.64	1112.98	2932.68	1787.53
4	Bihar	204.75	1721.6	2687.89	1896.52	2787.92	1923.33	541.56	1633.69
5	Chattisgarh	821.24	1620.47	3955.55	2086.26	527.77	1683.25	3181.97	2486.27
6	Goa	100	240.11	235.25	39.68	36.83	98.27	728.53	54.44
7	Gujarat	1925.75	1404.29	2328.90	1510.37	769.95	1526.53	590.11	1767.24
8	Haryana	1526.72	678.15	496.44	350.89	0.00	1224.85	1858.22	2500.00
9	Himachal Pradesh	835.71	228.25	604.04	1255.12	2345.48	2390.26	1835.01	1833.11
10	Jammu & Kashmir	0	0	113.35	0.00	43.12	114.71	807.48	374.62
11	Jharkhand	36.03	87.32	369.88	387.42	840.11	842.14	1714.57	1641.76
12	Karnataka	3689.87	3747.81	1845.24	2193.66	3720.80	3709.53	3272.45	1364.04
13	Kerala	1354.35	1340.3	944.39	660.25	260.50	216.96	1849.45	1275.72
14	Madhya Pradesh	1889.69	2096.53	1116.03	2373.81	2503.88	2535.83	3262.77	2582.87
15	Maharashtra	762.32	762.32	3138.75	1975.29	2272.33	1569.37	608.15	1308.75
16	Manipur	138.48	1986.84	3082.18	1163.81	241.34	709.47	1886.33	2103.00
17	Meghalaya	2003.83	1975.5	1469.55	1497.88	2060.33	2060.33	1846.60	1846.60
18	Mizoram	1919.02	1919.02	2079.44	2079.44	1949.55	1949.55	1917.51	1917.51
19	Nagaland	957.41	1662.7	2257.65	1473.21	1350.37	1447.50	1457.45	1457.45
20	Orissa	2544.82	1786.31	3309.07	2669.74	1089.22	2580.78	2599.30	2773.86
21	Punjab	507.12	570.61	820.81	515.57	581.67	718.31	143.24	875.43
22	Rajasthan	3395.82	3654.4	3258.92	2929.43	0.00	2267.52	4752.30	1295.98
23	Sikkim	390.24	413.88	562.00	303.74	601.18	365.87	662.76	125.43
24	Tamil Nadu	3067.10	2804.89	825.04	4282.78	13039.37	3648.55	2013.12	5512.50
25	Telangana	2087.59	203.53	354.88	93.94	195.64	1823.98	894.82	633.08
26	Tripura	1227.34	1073.7	710.63	680.20	676.04	415.30	446.81	499.00
27	Uttar Pradesh	1798.90	3552.11	2884.18	3293.57	3207.19	3109.82	1830.67	4222.98
28	Uttarakhand	83.48	11.05	66.88	3.89	15.54	187.54	907.57	731.40
29	West Bengal	2574.04	4348.35	508.67	1067.29	6763.87	3522.60	5073.56	4232.67
30	Andaman & Nicobar Island	145.9	0	36.03	36.03	36.88	36.76	31.66	93.36
31	Chandigarh	21.98	228.3	357.82	324.15	245.44	278.53	194.32	172.73
32	Dadra & Nagar Haveli	68.61	6.71	58.66	5.84	177.59	59.11	24.82	69.90
33	Daman & Diu	80.61	32.73	82.82	57.69	126.42	80.33	21.89	83.00
34	Delhi	606.22	838.68	1363.40	931.53	978.64	1024.94	354.33	1295.68
35	Lakshadweep	0	0	0.00	0.00	0.00	0.00	-	-
36	Puducherry	1168.57	676.23	559.60	622.75	826.33	768.69	114.35	426.20
Total		39376.17	43364.59	43892.10	40379.36	50847.97	46769.35	52469.95	52694.91

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No.2812 for 3.08.2018 raised by Shri Vinod Kumar Sonkar, Shri Laxmi Narayan Yadav and Shrimati Kamla Devi Paatile regarding 'Funds for Orphanages'.

State/UT-wise details of Complaints of misbehaviour/mismanagement in Child Care Institutions (CCIs) received in NCPCR during the last three years and the current year 2018-19 (till 30th June 2018)								
S.No	Name of State/UT	2015-16	2016-17	2017-18	2018-2019	Total	No. of cases closed	No. of cases alive
1	Andaman and Nicobar Islands					0	0	0
2	Andhra Pradesh					0	0	0
3	Arunachal Pradesh					0	0	0
4	Assam			1		1	1	0
5	Bihar				1	1	0	1
6	Chandigarh					0	0	0
7	Chhattisgarh		1	1		2	2	0
8	Dadra and Nagar Haveli					0	0	0
9	Daman and Diu					0	0	0
10	Delhi		1			1	1	0
11	Goa					0	0	0
12	Gujarat					0	0	0
13	Haryana					0	0	0
14	Himachal Pradesh					0	0	0
15	Jammu and Kashmir					0	0	0
16	Jharkhand					0	0	0
17	Karnataka				1	1	0	1
18	Kerala					0	0	0
19	Lakshadweep					0	0	0
20	Madhya Pradesh					0	0	0
21	Maharashtra					0	0	0
22	Manipur					0	0	0
23	Meghalaya					0	0	0
24	Mizoram					0	0	0
25	Nagaland					0	0	0
26	Orissa			1		1	1	0
27	Puducherry					0	0	0
28	Punjab					0	0	0
29	Rajasthan					0	0	0
30	Sikkim					0	0	0
31	Tamil Nadu		1	1		2	2	0
32	Telengana			1		1	0	1
33	Tripura					0	0	0
34	Uttar Pradesh	1		2		3	3	0
35	Uttarakhand			1		1	1	0
36	West Bengal		1			1	1	0
Total		1	4	8	2	15	12	3

